

RAJYA SABHA

Friday, the 26th February, 1960/the
7th Phalguna, 1881 (Saka)

The House met at eleven of the
clock, Mr. CHAIRMAN in the Chair.

REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON OFFICES OF PROFIT

DR. R. B. GOUR (Andhra Pradesh):
Sir, I beg to lay on the Table a copy
of the First Report of the Joint Com-
mittee of the Houses on the Offices of
Profit.

MESSAGE FROM THE LOK SABHA

THE APPROPRIATION BILL, 1960

SECRETARY: Sir, I have to report
to the House the following message
received from the Lok Sabha, signed
by the Secretary of the Lok Sabha:

"In accordance with the provisions
of Rule 96 of the Rules of Proce-
dure and Conduct of Business in
Lok Sabha, I am directed to enclose
herewith a copy of the Appropria-
tion Bill, 1960, as passed by Lok
Sabha, at its sitting held on the 25th
February, 1960.

The Speaker has certified that
this Bill is a Money Bill within the
meaning of article 110 of the Con-
stitution of India"

Sir, I lay the Bill on the Table.

RESOLUTION RE APPOINTMENT OF EXPERT COMMITTEE TO STUDY DEVELOPMENTAL PROBLEMS OF ECONOMICALLY UNDERDEVELOPED STATES

DR. A. SUBBA RAO (Kerala): Sir,
I beg to move the following Reso-
lution:

175 RSD.—1.

"This House is of opinion that an
expert Committee be appointed to
study the developmental problems
of economically underdeveloped
States and other areas of India with
a view to making proposals for
stepping up industrialisation and
other developmental activities in
those places."

Mr. Chairman, Sir, while commend-
ing this Resolution, I would like to
bring to the notice of this House
certain facts. Sir, we are nearing
the completion of the Second Five
Year Plan and we are now at the
stage of formulating the Third Plan.
Members who take part in this dis-
cussion, especially those coming from
the underdeveloped States, will throw
some light on how far their respective
States have industrially advanced for
all these years and how far the Gov-
ernment have been successful in re-
moving the disparities—I mean the
regional disparities—existing there. I
hope, Sir, that this Resolution will be
accepted by this House and the pro-
posed Committee will go into the
question of the underdeveloped States
and suggest ways and means to im-
prove them, which will help the Gov-
ernment in implementing the Indus-
trial Policy Resolution.

The principle of balanced develop-
ment of the different regions of the
country and removal of regional dis-
parities had been accepted as far back
as 1948 and it was reiterated by the
Government in 1956 through the In-
dustrial Policy Resolution. In para-
graph 15 it states as follows:

"In order that industrialisation
may benefit the economy of the
country as a whole, it is important
that disparities in levels of devel-
opment between different regions
should be progressively removed."

Then, Sir, it goes on to say:

"Only by securing a balanced and
co-ordinated development of the in-
dustrial and agricultural economy in
each region can the entire country
attain high standards of living."